

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:213

ANSWERED ON:09.11.2010

NON REGISTRATION OF FIRS

Das Shri Ram Sundar;Shankar Alias Kushal Tiwari Shri Bhisma;Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are complaints/reports of non-registration of First Information Reports (FIRs) by police personnel in different parts of the country including NCT of Delhi;
- (b) if so, the details thereof alongwith the number of such complaints received/ matters reported during each of the last three years and the current year, State-wise;
- (c) whether the Government has received complaints/reports of suicides having been committed by individuals on account of non-registration of FIRs by police personnel;
- (d) if so, the details thereof alongwith the number of guilty police personnel booked/punished during each of the last three years and the current year, State-wise and police station-wise;and
- (e) the details of the advisories/ guidelines issued by the Union Government on compulsory registration of FIRs by police personnel?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): Section 154 of Criminal Procedure Code, 1973 inter alia provides that every information relating to the commission of a cognizable offence shall be entered in a book to be kept by such officer in such form as the State Government may prescribe in this behalf. As per the Seventh Schedule of the Constitution of India, "Public Order" and 'Police are State subjects and it is primarily the responsibility of the State Government to maintain the Law and Order in the State and ensure that the provisions of Law are followed and take action against the erring police men.

(e): A Review Committee on Police Reforms was set up, which made 49 recommendations, which inter-alia included the recommendation viz. 'Free registration of Crime', which envisages that free registration should be encouraged and over dependence on crime statistics for performance evaluation of officers should be abjured. The recommendations of the Review Committee have been sent inter-alia to State Government/UT Administrations for necessary action.